

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 232 OF 2019 & IA No. 1696 OF 2019

Dated: 21st October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

Power Transmission Corporation of Uttarakhand Ltd Appellant(s)

Versus

Uttarakhand Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Sitesh Mukherjee for A1
Deep Rao Palepu for A1
Divyanshu Bhatt for A1
Vishal Binod for A1

Counsel for the Respondent(s) : Shikha Ohri for R2
Matrugupta Mishra for R2
Shourya Malhotra for R2
Omar Waziri for R2
Samyak Mishra for R2

ORDER

IA NO. 1696 of 2019

(Appl. for condonation of delay in filing reply).

Reply of Respondent No.2 received for condoning the delay. For the reasons set out in the application, delay of 20 days in filing the reply is condoned. IA is disposed of accordingly.

APPEAL NO. 232 of 2019

Appearance and objections of Respondent No.1, if any, shall be filed on or before 05.11.2019 after serving copy on the other side.

Rejoinder, if any, shall be filed by the Appellant on or before 06.11.2019
after serving copy on the other side.

List the matter on **06.11.2019.**

S.D. Dubey
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

PR